

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2852
ANSWERED ON:12.12.2011
AMENDMENTS TO ENVIRONMENT PROTECTION ACT
Shivanagouda Shri Shivaramagouda

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government has received proposals from various State Governments to amend the Environment(Protection) Act, 1986;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has any proposal to simplify the rules for giving environmental clearance for various developmental projects;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) No, Sir.

(c) & (d) The environmental clearance for development projects is undertaken as per the provisions of Environment Impact Assessment (EIA) Notification, 2006. For streamlining the processing of such projects, various clarificatory circulars are issued from time to time. Presently there is no proposal to amend the EIA Notification, 2006.

(e) For expeditious consideration of projects for environmental clearances (EC), steps taken, inter alia, include:

(i) Regular meetings of the Expert Appraisal Committees (EAC) in various sectors.

(ii) Preparation of sector specific manuals for TORs and EIA report.

(iii) Updating of the website regularly for information of all stakeholders covering status of projects, minutes of the meetings, EC letters etc.